

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).17724/2012
(From the judgement and order dated 09/05/2012 in WP No.3102/2012
of The HIGH COURT OF BOMBAY)

PRAVEEN VIJAYKUMAR VEDPATHAK & ANR

Petitioner(s)

VERSUS

STATE OF MAHARASHTRA & ORS. Respondent(s)
(With appln(s) for exemption from filing c/c of the impugned
Judgment, exemption from filing O.T., permission to place addl.
documents on record and office report)

Date: 29/05/2012 This Petition was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE B.S. CHAUHAN
HON'BLE MR. JUSTICE DIPAK MISRA
(VACATION BENCH)

For Petitioner(s) Mr. Arvind S. Avhad, Adv.
Mr. Nitin Kumar Gupta, Adv.
Mr. Sanjeev Bhatnagar, Adv.
Ms. Kusum Chaudhary, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

List after four weeks.

In the meanwhile, the petitioners are directed to
file application for impleading necessary parties.

(G. SUDHAKARA RAO)
COURT MASTER

(M.S. NEGI)
COURT MASTER